

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-30-2020

M/s. Swapna Developers

... Petitioner

Versus

South Goa Planning & Development
Authority and Anr.

.... Respondent.

Shri Y.V. Nadkarni, Advocate for the petitioner.

Coram:- NUTAN D. SARDESSAI, J.

Date :- 2nd June,2020

P.C.:

Shri Y.V. Nadkarni, learned Advocate for the petitioner.

2. It was his contention that on two earlier occasions demolition notices were issued by the respondent no.1 and which came to be quashed pursuant to the order of this Court and the matter was remanded to the respondent no.2 to decide the matter on merits in appeal. It was his further contention that the appeal has been decided by the respondent no.2 without giving due consideration to the submissions made by him in the appeal and therefore he

prays for an order of restraint against the respondents particularly for going ahead with the order of demolition. Looking to the tenor of the pleadings and the impugned order, ad-interim relief is granted in terms of prayer clause 'B' :

“(B) That pending hearing and final disposal of the Petition, this Hon'ble Court be pleased to restrain the respondent no.1 herein from proceeding further and/ or taking any action in furtherance of the Notices bearing No.SGPDA/P/2200/661/17-18 and SGPDA/P/2200/662/17-18 both dated 08th August,2017.”

3. Issue notice to the respondents, returnable on 22/06/2020.

NUTAN D. SARDESSAI,J.

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